IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT NO II

31. **C.P.(IB)-4285(MB)/2019**

CORAM: SHRI RAJASEKHAR V. K
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **13.03.2020**

NAME OF THE PARTIES: Estek ads

V/s

Krishna Developers Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. Learned Counsel for the Operational Creditor present. No representation on behalf of the Corporate Debtor.
2. Learned Counsel for the Operational Creditor seeks to withdraw the present Petition.
3. Accordingly, **C.P.(IB)-4285(MB)/2019** is **dismissed** as **withdrawn**. File be consigned to records.

Sd/-
RAVIKUMAR DURAISAMY
MEMBER (Technical)

Sd/-
RAJASEKHAR V. K
MEMBER (Judicial)

13.03.2020
Sushil